

25.06.2026  
Court No. 12  
Item no. 1  
Cp/Gb

WPA 30365 of 2024

X & Anr.  
Vs.  
Union of India & Ors.

Mr. Jayanta Narayan Chatterjee, Sr. Advocate  
Mr. Sirsendu Sinha Roy  
Mr. Supreem Naskar  
Ms. Jayashree Patra  
Ms. Pritha Sinha

.....for the petitioner.

Mr. Rajdeep Majumdar, Sr. Advocate  
Mr. Amajit De  
Ms. Arushi Rathore

.....for the CBI.

Mr. Indrajeet Dasgupta  
Mr. Gourab Maiti

.....for the Union of India.

The status report of the SIT is taken on record.

In terms of our earlier order, some interrogations have been done but those according to us are not sufficient. The investigation that we had directed to be conducted by the SIT, upon relieving the earlier I.O, should have been taken to its logical conclusion. The areas of focus have already been indicated in our order dated May 21, 2026. We are not satisfied with the report filed before us.

Let the matter appear on August 6, 2026, at 2 pm, when the Case Diary shall be produced.

The investigation has been continuing from October, 2024 and we expect that a final shape to the investigation should be granted forthwith. To that effect, all the materials collected shall be submitted before this Court on the next date, in a sealed cover.

This order will not preclude the SIT from submitting the report under the specific provisions of law, before the jurisdictional court.

Parties are directed to act on the basis of the server copy of this order.

**(Shampa Sarkar, J.)**

**(Tirthankar Ghosh, J.)**